

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1042/93.

Dt. of Decision : 15-09-95

1. S.A.Azeem
2. L.V.Ramana
3. G.Nageswararao
4. K.Adinarayana
5. J.Suryanarayana
6. D.S.N.Murthy
7. D.Harinarayana
8. K.Prakasharao
9. S.G.Jagannadharao
10. S.Neekaraju
11. S.Tirupathirao
12. V.Satyamahanarao
13. D.S.Ramareju

14. B.Suryanarayana
15. Ch.Durgeshprasadrao
16. S.V.Ramana
17. G.Vishnumurthy
18. P.T.V.V.Satyamnarayana
19. K.Eswararao
20. M.Bhagavandas
21. M.Krishna
22. K.R.Chandrasekhararao
23. B.Someswararao
24. N.V.Bhaskararao

.. Applicants.

Vs

1. Union of India, Resp.
by the Secretary,
Ministry of Defence,
New Delhi-1.
2. Scientific Adviser,
Min. of Defence and Director
General, Defence Research and
Development Organisation,
Directorate of Personnel,
8.Block, New Delhi-11.
3. Director, Naval Science and
Technological Laboratory,
Visakhapatnam.

.. Respondents.

Counsel for the Applicants : Mr. S.Lakshma Reddy

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

VR
Date of order : 15.9.1995.

O.A.No.1042/93

-2-

JUDGEMENT

(As per Hon'ble Shri Justice V.Neeladri Rao, Vice-Chairman)

Heard Shri S.Lakshma Reddy, learned counsel for standing the applicants and Shri N.R.Devaraj, learned/counsel for the respondents.

2. The applicants herein filed this O.A. praying for direction to the respondents to extend the benefit of upgradation with the payscale of Rs.260-400 with effect from 16-10-1981 instead of 15-10-1984 with all consequential service and monetary benefits. (As per order dated 23-8-89 in O.A. 363/88 these applicants were given the benefit of upgradation to the payscale of Rs.260-400 with effect from 15-10-84).

3. This case is squarely covered by the judgement in OA 100/92. For the reasons stated therein, this OA is ordered as under:-

(i) The pay of the applicants has to be notionally fixed in the payscale of Rs.260-400 as on 15-10-84 and the monetary benefit has to be given with effect from 9-2-1988. But if ultimately R-1 is going to take a decision that the monetary benefit has to be given even earlier to 9-2-1988, these applicants also have to be given the monetary benefit accordingly.

(ii) R-1 has to take a decision by 31-3-1996 as to whether the benefit as per the Memo. No.17(5)/89-D (Civ.I) dated 19-3-1993 has to be extended even to the trades other than the five trades identified by the

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contd...3.

Expert Committee and the 11 trades identified by the Anomalies Committee. (The trades of these applicants are not in the 16 trades referred to above).

4. It is needless to say that if the applicants are aggrieved in regard to the ultimate decision of R-1, they are free to move this Tribunal under Section 19 of the Administrative Tribunals Act, 1985. No costs. //

A.B.Gorthi
(A.B.Gorthi)
Member/Admn.

V.Neeladri Rao
(V.Neeladri Rao)
Vice-Chairman

Dated: the 15 th day of September, 1995.

Aradhya
Deputy Registrar(J)CC

mhb/

To

1. The Secretary, Union of India, Ministry of Defence, New Delhi-1.
2. The Scientific Adviser, Ministry of Defence and Director General, Defence Research and Development Organisation, Directorate of Personnel, B.Block, New Delhi-11.
3. The Director, Naval Science and Technological Laboratory, Visakhapatnam.
4. One copy to Mr.S.Lakshma Reddy, Advocate CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
A. B. Gorathi
THE HON'BLE MR. R. RANGARAJAN :M(A)

DATED: 15 - 9 - 1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1042/93

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

JK
No Spare Copy

